

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 104/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.

Date of hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited (APL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and  
Dakshin Haryana Bijli Vitran Nigam Limited

Parties present : Shri Amit Kapur, Advocate, APL  
Ms. Abiha Zaidi, Advocate, APL  
Shri M.G. Ramachandran, Advocate, Prayas  
Ms. Ranjitha Ramachandran, Advocate, Prayas  
Ms. Anushree Bardhan, Advocate, Prayas

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed pursuant to the Commission's order dated 6.2.2017 in Petition No. 156/MP/2014 granting liberty to the Petitioner to approach the Commission for claiming the compensation on account of installation of FGD with requisite information. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. Learned counsel for Prayas submitted that the copy of the Petition has been received recently and requested for two weeks time to file the reply to the Petition.

3. After hearing the learned counsels for the Petitioner and Prayas, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents and Prayas to file their replies, by 18.8.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 3.9.2017. The Commission directed that

due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 21.9.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**